

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

224. C.P. (IB)/3639(MB)2018

IN THE MATTER OF

Mrs. Rupal Shah

... Petitioner

Vs

Shree Vinayak Forex Services Pvt. Ltd.

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

In terms of the order dated 26.03.2024 of NCLT Delhi, the case is transferred to Court-VI.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/